

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE

LOK SABHA  
UNSTARRED QUESTION NO.526  
TO BE ANSWERED ON 24<sup>th</sup>JULY, 2023

**GST COLLECTION UNDER SEVA BHOJ YOJANA**

**526. DR. MOHAMMAD JAWED:**

**DR. AMAR SINGH:**

**DR. A. CHELLAKUMAR:**

Will the **MINISTER OF CULTURE** be pleased to state:

- the details of the amount of Goods and Services Tax collection reimbursed under the SevaBhoj scheme during the last three years;
- the names and details of the religious organizations that benefited from this scheme;
- the measures taken by the Government to raise awareness of the SevaBhoj Scheme among religious and charitable institutions from diverse communities, assuring maximum participation and benefit from the reimbursement of GST paid on distribution of food and prasad; and
- the details of the manner in which the Government ensures transparency and accountability in the utilization of funds granted through the SevaBhoj Scheme?

**ANSWER**

**MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN  
REGION  
(SHRI G. KISHAN REDDY)**

(a) The details of the amount of GST collection reimbursed under the SevaBhoj Scheme during the last 3 years is given as under:-

Rs. (in lakhs)

2020-21	2021-22	2022-23
169.00	154.00	143.00

(b) The names and details of the religious organizations benefited from this scheme during the last 3 years is given as under:-

- Sikh Gurudwara Parbandhak Committee (SGPC), Amritsar
- Dreams & Beauty Charitable Trust, Ludhiana
- Durgiana Temple, Amritsar

(c) It has been the constant endeavour of the Ministry to promote all the schemes including SevaBhoj and raise its awareness through various platforms viz. website of the Ministry, social media platforms etc. so that benefit of the scheme reaches to the eligible beneficiaries situated all across the country.

(d) Under the SevaBhojYojana, Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) paid on purchase of specific raw food items by the eligible Charitable/Religious Institutions for distributing free food to public are reimbursed to these organizations by the Government of India through the concerned GST Authority. The following procedure is adopted to ensure transparency and accountability in the utilization of funds granted under the SevaBhoj Scheme:-

- (i) Upon registration with NGO Darpan Portal of NITI Aayog, the Charitable/Religious Institutions enrol and submit their application in CSMS Portal of the Ministry of Culture.
- (ii) After enrolment with the Ministry of Culture, the applicant submits its application along with a copy of the registration certificate issued by the Ministry of Culture to the Nodal Central Tax Officer in their concerned State/UT.
- (iii) The Nodal Central Tax Officer on receipt of the application and registration certificate generates a Unique Identity Number (UIN).
- (iv) Thereafter, the concerned GST Authority forward the Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) claims verified and passed by them in respect of the eligible Charitable/Religious Institutions to the Ministry for releasing the same.
- (v) The Ministry provides fund to the concerned GST Authority who further reimburses to these Charitable/Religious Institutions.

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